

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Wednesday this the 15th day of February, 1995.

O.A. No. 250 of 1995

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

1. P. Radhakrishnan,
Senior Technical Supervisor,
Telephone Exchange,
Mulakunnathukavu.
2. M.S. Rajagopalan,
Senior Technical Supervisor,
Trunk Exchange,
Trichur.
3. M.M. Lazar,
Senior Technical Supervisor,
Trunk Exchange,
Trichur.
4. P.M. Gopalakrishnan,
Senior Technical Supervisor,
Air Condition and Power Plant,
Telephone Exchange,
Trichur.
5. K.V. Achuthavarier,
Chief Technical Supervisor,
Cross Bar Telephone Exchange,
Power Plant, Trichur.
6. A.F. Joseph,
Chief Technical Supervisor,
Office of the Sub Divisional Engineer,
Air Condition and Power Plant,
Cross Bar Exchange,
Trichur.
7. P.K. Sukumaran,
Senior Technical Supervisor,
Telephone Exchange,
Trichur.
8. M.K. Sankaran,
Chief Technical Officer,
Telephone Exchange,
Kanattukara,
Trichur.
9. M.V. Michael,
Chief Technical Officer,
Telephone Exchange,
Alagappanagar.
10. K. Prabhakaran Nair,
Technical Supervisor,
Cross Bar Exchange,
Trichur.

.... Applicants

11. T.K. Johny,
Senior Technical Supervisor,
Telephone Exchange,
Irinjalakuda.

12. K.Venugopalan-I,
Senior Technical Supervisor,
Trunk Exchange,
Trichur.

---- Applicants

(By Advocate Mr. P. Santhoshkumar)

Vs.

1. Union of India, represented by
the Secretary,
Ministry of Communications,
New Delhi.

2. Chief General Manager of Telecom,
Department of Telecommunications,
Thiruvananthapuram.

.... Respondents

(By Advocate Mr. S.Radhakrishnan, ACGSC)

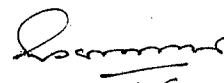
O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants seek a declaration that they are entitled to receive the benefits contemplated under A1. Atleast in the first instance they must seek redress at the hands of respondents. We find that A2 is a representation made by one of the applicants. Applicants may represent their grievances (including first applicant) by a fresh representation before second respondent and the said respondent shall take a decision thereon within three months of the date of receipt of the representations and communicate the decision to applicants.

2. Application is disposed of with the aforesaid directions. No costs.

Dated the 15th day of February, 1995.



S.P. BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN